

!شری محمد سلیم : نہیں ہے
وہ چلے گئے ہیں - انکو پچھلے ستر
میں ہوا تھا چلے جا نے کیلئے -

श्री दीपांकर मुखर्जी : राज्य सभा में
तो नहीं हैं, लोक सभा में होंगे।

THE DEPUTY CHAIRMAN: He must be in the Lok Sabha (*Interruptions*) He is in Lok Sabha. He told me that he is going there. He may be coming. I can ask somebody else to lay the Papers. Mr. K. P. Singh Deo. You may lay the Papers on this behalf.

Ordinances under article 123 of Constitution

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Madam on behalf of SHRI RAMESHWAR THAKUR: I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of Article 123 of the Constitution: —

(1) The Cable Television Net works (Regulation) Ordinance, 1994 (No. 9 of 1994), promulgated by the President on the 29th September, 1994.

(2) The Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994), promulgated by the President on the 10th October, 1994.

(3) The Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994), promulgated by the President on the 12th October, 1994.

(4) The Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994), promulgated by the President on the 16th November, 1994.

THE DEPUTY CHAIRMAN: No, today is a question day of Mr. Rameshwar Thakur in the Lok

Transliteration in Arabic script.

Sabha and, it takes some time for him to come over here. He has not reached and the other Minister has laid the Papers on the Table. Stand up in order.

Notification of the Ministry of Home Affairs

श्री राम लाल राही : महोदय मैं श्री पी.एम. सईद की ओर से दिल्ली नगर निगम अधिनियम, 1957 की धारा 490 की उपधारा (1) के अधीन 6 सितम्बर, 1994 से प्रभावी 2 महीने 25 दिन की अतिरिक्त समयावधि के लिए दिल्ली नगर निगम की अधिग्रहण की अवधि के बढ़ाये जाने से सम्बन्धित गृह मंत्रालय की अधिसूचना एफ सं० 11(66)/88-एल.एस.जी.वाट. I यू. 14011/160/89 दिल्ली, दिनांक 18 अगस्त, 1994 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा हल पर रखता हूँ।

SHRI SATISH AGARWAL; (Rajasthan): Madam, I am only drawing your attention to Item No. 7 of today's Order Paper regarding extension of period of supersession of MCD for an additional period of two months and twenty-five days w.e.f. 6th September, 1994. That period is already over. What are they going to do with regard to that? The supersession period is already over and they are laying this notification today. Have they extended the period furthermore or not?

THE DEPUTY CHAIRMAN: \Chairman Sahib, \Agarwal Ji' has some query about the Papers to be Laid on the Table by Mr. P. M. Sayeed, listed in today's Order Paper at serial No. 7. He says that the period of supersession is already over on 7th September, 1994. (*Interruptions*).

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): I have been able to consult..... (*Interruptions*)

THE DEPUTY CHAIRMAN: Today we have a new system.

जरा जोर से बोल दीजिए क्या पूछ रहे हैं।

श्री सतीश अग्रवाल : मैं सुपरसेजन का पूछ रहा हूँ। इसमें लिखा है सुपरसेजन का पीरियड 6 सितम्बर से 2 महीने 25 दिन बढ़ाया जा रहा है। दो महीने 25 दिन 6 सितम्बर से, 6 अक्टूबर, 6 नवम्बर और 1 दिसम्बर को खत्म हो गए। आज 7 दिसम्बर है तो सुपरसेजन और बढ़ाया है, नहीं बढ़ाया है..... (व्यवधान) या बढ़ाएँ? यह तो खत्म हो गया है। इसकी क्या बात है।

उत्तरदातापति : देखिए, सवाल यह है कि डूडे बी हैव ए न्यू सिस्टम। नया सिस्टम है। थोड़ी टीविंग ट्रबल होगी। जब दांत निकलते हैं तो थोड़ी तकलीफ होती है। इसलिए जरा आप सत्र से बैठिए और सुनिए।

श्री प्रमोद महाजन (महाराष्ट्र) : मैडम, एक दिन का ट्रायल सेशन होना चाहिए था। आपने रेगुलर सेशन कर दिया है। ऊल आप सबको बोलती एक ट्रायल सैच कर लेते हैं तो आपको पता चलता कि इसमें क्या गड़बड़ी है... (व्यवधान)

THE DEPUTY CHAIEMAN: Never and. Let us consider this to be a rial. I also came yesterday and aw this system installed. Interruptions).

SHRI S. D. CHAVAN; Madam, I rould like to clarify the point which hri Satish Agarwal has raised and mt is about the period having been ver and what the Government had .one in the matter. We have still xtended the period because I have onulted both the Congress and the ►pnosi'ion on this point, the ruling tarty in Delhi and also the Oppostion, oth of them I have consulted in the latter and both of them do not seem o be very keen to immediately hold ie elections. That is why it hag to e extended.

Report and Accounts (19S3.94) of Hindustan Lax Ltd. Thiravan.

thapuram

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Madam, I lay on the Table, under sub-section (1), of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1993-94, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ti) Review by Government on the working of the above Company.

REPORTS OF THE STANDING COMMITTEE ON RAILWAYS

SHRIMATI SARLA MAHESHWARI (West Bengal); Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Standing Committee on Railways (1994-95).

(i) Seventh Report on Ministry of Railways—'Passenger Amenities' (Action taken by Government oil the recommendations] observations contained in the First Report of Standing Committee on Railways).

(ii) Eighth Report on Ministry of Railways—'Doubling of Railway lines and Metro Railway Project in Calcutta'.

(Action taken by Government oil the recommendations observations contained in the Second Report of Standing ommittee on Railways).

(iii) Ninth Report on Ministry of Railways—'Opening of New Lines on Indian Railways'. (Action taken by Government on the recomendatkms observationi contained in the Fourth Report of ¹ Standing Committee on Railways).